

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 1411 OF 1995

FORBES GOKAK LTD. ' Appellant (s)

VERSUS

COLLECTOR OF DCENTRAL EXCISE Respondent (s)

WITH

C.A. NO. 7086/1999

[M/S FORBES GOKAK LTD., BOMBAY VS. COMMNR. OF CENTRAL EXCISE,
AURANGABAD]

C.A. NOS. 2366-2367/2001

[COMMNR. OF CENTRAL EXCISE VS. M/S FORBES GOKAK LTD.]

C.A. NO. 4384/2001

[COMMNR. OF CENTRAL EXCISE & CUSTOMS VS. M/S FORBES GOKAK LTD.]

[HEARD BY : HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI]

Date : 26/02/2003 This/These Appeal(s) was/were listed for
pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE ARUN KUMAR

For REVENUE (s) Mr. B. Krishna Prasad, Adv.

For ASSESSEE (s) Mr. Rajan Narain, Adv.

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HON'BLE MR. JUSTICE M.B. SHAH pronounced the judgment of the Court.

C.A. No. 1411 of 1995 and C.A. No. 7086/1999 filed by the appellant -Forbes Gokak Ltd. Are dismissed.

C.A. Nos. 2366-2367 of 2001 filed by Commissioner of Central Excise, Mumbai are allowed and the impugned judgment and order passed by the Tribunal is set aside.

C.A. No. 4384 of 2001 filed by Commissioner of Central Excise and Customs, Aurangabad is dismissed as nothing has been pointed out as to how the impugned judgment and order is erroneous. There shall be no order as to costs in all the appeals.

REPORTABLE.

KALYANI (JANKI BHATIA)
COURT MASTER

(SIGNED REPORTABLE JUDGMENT IS PLACED ON THE FILE.)